

GOVERNMENT OF INDIA
MINISTRY OF MINES
LOK SABHA
UNSTARRED QUESTION NO. 2584
ANSWERED ON 04.12.2019

BAN ON SAND MINING

2584. SHRI REBATI TRIPURA:

Will the Minister of MINES be pleased to state:

- (a) whether the Government has any proposal to regularize ban sand mining activities in near future;
- (b) if so, the details thereof specially in Tripura;
- (c) if not, the reasons therefor; and
- (d) the details of plan outlay and implementation procedure for any such proposal in near future?

ANSWER

THE MINISTER OF MINES, COAL AND PARLIAMENTARY AFFAIRS
(SHRI PRALHAD JOSHI)

(a) to (d) : Sir, Sand is a minor mineral under Section 3(e) of the Mines and Minerals (Development & Regulation) Act, 1957. Section 15 of the MMDR Act, 1957, empowers the State Governments to make rules for regulating the grant of minor mineral concessions. Moreover, Section 23C of the MMDR Act, also empowers the State Governments to make rules for preventing illegal mining, transportation and storage of minerals and for the purposes connected therewith. Thus, minor minerals are regulated at the level of State Government. Ministry of Mines has prepared a 'Sand Mining Framework' in consultation with Mining Departments of the States incorporating best practices amongst States and suggestions based on the objectives of sustainability, availability, affordability and transparency in sand mining. The 'Sand Mining Framework' was circulated to all the States for necessary action.
